

Mr. Speaker: Next Question.

श्री बागड़ी : अध्यक्ष महोदय, मेरा नाम भी प्रश्न कर्ताओं की सूची में शामिल था लेकिन मुझ चांस ही नहीं दिया गया ।

अध्यक्ष महोदय : दरअसल माननीय सदस्य अपनी निश्चित जगह पर न बैठ कर अन्यत्र बैठ हुए हैं । वे अपनी जगह पर घाकर बैठें और अपनी बारी का इंतजार उन्हें करना चाहिए

श्री बागड़ी : चूँकि घायका हुक्म है कि बिना बुलाये प्रश्न न किया जाय इसलिये मैं चुपचाप बैठा रह गया वैसे मैं प्रश्न पूछने की इच्छा से दो, तीना दफे खड़ा हुमा था ।

अध्यक्ष महोदय : मैं उन को खड़े होते न देख सका । मुझ से गलती हो गई ।

Administrative Reforms

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 { **Dr. L. M. Singhvi:**
Shri Ramachandra Ulaka:
 *209. { **Shri Dhuleshwar Moena:**
Shri S. M. Banerjee:
Shri D. C. Sharma:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 123 on the 3rd June 1964 and state:

(a) whether Government have completed consideration of various reform proposals regarding Central Administrative Services; and

(b) if so, the main features of the proposals of reforms accepted by Government?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). The matter is still under consideration.

Dr. L. M. Singhvi: May I know the broad features of the proposals which are under consideration, and whether Government are considering to take any specific steps to raise the morale, efficiency and readiness to take deci-

sions and to implement them, of the civil services?

Shri Hathi: The question that has been tabled relates only to the Central Administrative Services reforms but not to administrative reforms as such. But the hon. Member wants to ask about administrative reforms in general and not about reforms in the civil services organisation. That is also being looked into.

Dr. L. M. Singhvi: It is quite clear that the question which I have put relates to enabling the services to play their role in our country, and, therefore, it relates also to reforms which are necessary for enabling them to play their role.

Mr. Speaker: Part (a) of the hon. Member's question relates to the Central Administrative Services.

Shri Hathi: This question refers to the previous question on the subject which was with regard to the administrative services pool. Anyway, I am prepared to reply to any question that the hon. Member wants to ask in respect of this.

Dr. L. M. Singhvi: I have put my question already.

Shri Hathi: The Administrative Reforms Division is looking into this.

Dr. L. M. Singhvi: What is the nature of the reform that is proposed to be carried out or is under the consideration of Government in respect of the Central pool of administrative services?

Shri Hathi: So far as the Central pool of administrative services is concerned, the matter was placed before the Cabinet, and a sub-committee of the Cabinet has been appointed, which is looking into it.

Shri S. M. Banerjee: May I know whether Government have in their mind the conception of a clean administration as a result of such administrative reforms, and if so, whether

the terms of reference of this particular committee will be widened to include such matters also?

Shri Hathi: No, this committee has been set up to look into the administrative services pool.

Shri D. C. Sharma: May I know along what line the thinking of the Ministry is proceeding, whether it is with reference to the salaries and allowances or with reference to the cutting down of red-tape among the services or with reference to the highlighting of the efficiency of the services, and if it is proceeding along those lines, may I know the specific steps which Government have so far taken and which they intend to take? The thing has been before Government for too long.

Shri Hathi: The Government are looking into all the aspects which the hon. Member has in mind. For this purpose, not only has the Administrative Services Division of the Home Ministry undertaken research and study, but in order to look into the individual Ministries and individual cases, we have appointed teams for four different Ministries, to look into the causes of delays, the procedures, the bottle-necks existing etc. and to suggest how these could be removed; and there are Members of Parliament in each of the teams.

Shri D. C. Sharma: I know. But the hon. Minister has not replied to even one specific point of mine.

Excuse me for saying so. What is going to be done with regard to the *sadachar* of Ministers; also?

Shri Hathi: This is not a question relating to *sadachar* of Ministers.

Shri P. R. Chakraverti: May I know whether Government could give in broad outline an indication of the essential features of the reforms which are proposed to be introduced?

Shri Hathi: The essential features would be elimination of delays, streamlining of the administrative machinery and increasing the efficiency and trying to reform in such

a way that the work is done efficiently without delays and red-tapism is cut off.

श्री सरजू पाण्डेय : यह जो कमेटी बनाई गई है प्रशासनिक मद्दाओं के सुधार के लिए, इस कमेटी में कौन कौन लोग हैं, क्या सरकारी अधिकारियों के अतिरिक्त बाहर के लोग भी हैं?

श्री हाथी : जो पहली कमेटी है, वह सब-कमेटी आफ दी कैबिनेट है। इस में तो कैबिनेट मिनिस्टर्स हैं जो दूसरी कमेटी नेने कही है उस में एक एडमिनिस्ट्रेटिव रिफार्म्स का एक अफसर है, एक जो मिनिस्ट्री में काम करता है, उसी का मिनिस्टर है एक पार्लियामेंट का मॅम्बर है, जैसे एस० सी० माथुर साहब है और एक एस० पी० ई० का है।

Shri Kapur Singh: May I ask what are the special compelling circumstances that have prompted Government to embark upon this task of interfering in the smooth working of the administration?

Shri Hathi: There is no question of interfering with the good work. But if the work is good, the idea is to make it better.

Shri Kapur Singh: He has not answered my question.

Mr. Speaker: There is no intention to interfere with the smooth working of the administration. If it is really smooth, it is intended to make it smoother.

Shri Kapur Singh: Why have they embarked upon this task at all? Without any good reason, they have embarked upon it.

Mr. Speaker: Did they have any apprehension or any report that it was already not efficient and smooth?

The Minister of Home Affairs (Shri Nanda): I am grateful to the hon. Member for the compliments he has paid to our services. They do deserve them. But still there are complaints of delays, that things are not done

quickly enough, speedily enough. We have known that; hon. Members also know that. Therefore, there is some kind of a grievance. We want to remove it altogether.

श्री हुकम चन्द कछवाय : प्रशासनिक मुद्धार समिति जो बनाई गई है कुछ लोगों की, उसकी रिपोर्ट कब तक आ जाएगी? क्या उसके लिए कोई अवधि तय की गई है ?

Shri Hathi: This is not a committee. It is an organisation, a Division working in the Ministry. It will be a continuous process. It is not a committee which is going to give its report.

Shri Ramanathan Chettiar: How long will it take for this committee to complete its work.

Shri Hathi: As I said, this is a continuous process.

Mr. Speaker: He says it would continue the work. There is no time-limit.

Shri D. J. Naik: Are any political workers interfering in the administration?

Shri Hathi: Political workers should not interfere in the administration. At the same time, it is a difficult matter. When MPs or MLAs go to the officers, there is complaint that the officers are not polite. So we have issued instructions that while they should be polite and courteous to representatives of the people, they must also see that they do what is right.

Shri Nath Pal: I do not know if I have followed the hon. Minister exactly. He said there is no question of a committee, but this is a continuous process which is going on in his Ministry. May I remind him of the assurance given to this House by the Home Minister, Shri Nanda, when I had asked what would be the kind of commission he had in mind, whether

it would be a commission comparable to the Hoover Commission? He categorically gave the assurance that it would be something like the Hoover Commission. Has this promise of the Home Minister to this House gone the way normally ministerial promises go?

Shri Nanda: He has gratuitously brought in things which do not really pertain to the subject we are discussing. So far as the commission is concerned, it will certainly come in its time. The administrative reforms division has been engaged in study of all the material on the subject, and such experience as we are now gaining will pave the way for the kind of thing, whatever its form may be, which the hon. Member has asked.

Dr. L. M. Singhvi: On a point of order. It does appear that both the Minister of State and the senior Minister have tried to say that these questions do not relate to the question that we are discussing now. This is not so. The question itself will show that we are discussing administrative reforms, reform of the administrative services. They should answer whether something like a Hoover Commission is contemplated or not.

Shri Nanda: The insinuation was that we were trying to avoid doing something which we were bound to do. I meant that.

Shri Nath Pal: I strongly object to Shri Nanda's remark that I insinuated. I am not capable of insinuation. His colleague categorically stated that there is no question of a committee. I recalled the promise given to the House and asked whether the promise still remained intact. There was no insinuation. My question was provoked by what his colleague said. I would request him to listen more carefully to his own colleague.

Mr. Speaker: That he is not capable of making an insinuation, I also agree. He is capable of concealing it.

Shri Harish Chandra Mathur: The hon. Prime Minister as also the Home Minister have said more than once in public that there is an urgent need for radical changes in the administrative structure. Will the Home Minister spell out what he means, and what the Prime Minister means, by radical changes in the administrative structure, and how they propose to bring that about by this patchwork?

Shri Nanda: Why is it assumed that it is intended to carry on with patchwork? The study which I mentioned just now is meant to lead to some understanding of what kind of reform, what kind of agency, will be suitable for the purpose which the hon. Member has in view.

Shri Harish Chandra Mathur: The point is that the hon. Prime Minister has something in his mind, the Home Minister has something in his mind. They say that there is need for radical changes in the administrative structure. Will they spell out what they mean when they say such an omnibus thing? Let them spell out. What do they mean when they say that radical changes are needed? What are those radical changes?

Shri Nanda: Am I expected to spell out all that here, or in due course on an appropriate occasion?

Shri Harish Chandra Mathur: All our questions would be set at rest only if they tell us what is in their minds. We are seeking information. What do they mean by radical changes in the administrative structure? Only when we know that can we ask questions. Otherwise, we are all the time groping here in the dark. This is something which has to be answered on the floor of the House.

Mr. Speaker: If they are not prepared at this time?

Shri Harish Chandra Mathur: They are not prepared to say what is in their mind?

Mr. Speaker: At this time perhaps not.

Shri Harish Chandra Mathur: We cannot take it that they are not prepared. They have got something in their mind which they have stated in public. When they have stated it in public, they must know what is in their mind. How are they not prepared at the Question Hour? They must be prepared.

Mr. Speaker: I do not quite follow why there should be so much of insistence when the Minister says that the changes are contemplated. He might not have yet made up his mind as to what concrete changes there are going to be. He might be thinking on those lines, and yet not be able to say everything about it. It is just possible that he might take some time.

Dr. L. M. Singhvi: Let him say so.

Shri Harish Chandra Mathur: You are interpreting their mind. I am only asking them to give out their mind.

Mr. Speaker: I am not interpreting their mind, I am only commenting on the insistence that is there that if they once said that they are contemplating certain changes, they must say what changes there are going to be. They have not yet made up their mind. How can I compel them?

Shri Harish Chandra Mathur: Let them say they have not yet made up their mind. When the Prime Minister and the Home Minister categorically say that they want some radical changes in the existing structure, they must have made up their mind.

Shri Nanda: We have made up our mind regarding radical reform, but to spell it out is something which goes beyond that, and I do not think it is proper to just say off-hand what kind of things may have to be done because of the radical reform.

श्री बागड़ी : अध्यक्ष महोदय, मन्दा जी के उत्तर के सम्बन्ध में मेरा एक व्यवस्था का प्रश्न है . . .

अध्यक्ष महोदय : प्रायः बार उठारिये ।

Shri Ramanathan Chettiar: What about the present work done by the O. & M. Division and S.R.U.? May I know whether that work will also be taken into consideration?

Shri Joachim Alva: This is the second time he is being called.

Mr. Speaker: I have called him.

Shri Joachim Alva: This is the second time he is called, whereas I got up 15 times and I have not been called.

Mr. Speaker: This is very bad. I object to it. I have seen him rising in his place, and he says he has not risen and I called him. How can he find out what was in my mind? How can I think that he wanted to put a question when he had not risen?

Shri Joachim Alva: My friends confirm it that it is the second time he has been called.

Mr. Speaker: Did I call him before this question?

Shri Ramanathan Chettiar: Yes, Sir.

Mr. Speaker: Then, I am sorry, I have made a mistake.

Shri Joachim Alva: I beg your pardon.

Mr. Speaker: It is not necessary that because he has risen so many times he must have been called. I called him earlier to put a supplementary and he has put it. It is not necessary that I should call him on every question.

Shri D. C. Sharma: He says that he got up fifteen times. Is it a ques-

tion hour or a physical exercise hour?

Mr. Speaker: If the hon. Members can suggest me any remedy, I am prepared to adopt that. I cannot gauge their mind if they want to put supplementary questions unless they stand up.

श्री तुलसी दास जायस : मेरी रिक्वेस्ट यह है कि बार बार चढ़े होने के बजाय सदस्य लोग हाथ ऊपर कर दिया करें। इस तरह से ज्यादा अच्छा होगा ।

श्री बागड़ी : मैं प्रायः से व्यवस्था चाहता हूँ । जिस प्रश्न का उत्तर अनहित या देशहित के खिलाफ न हो उस के सम्बन्ध में यदि मंत्री महोदय यह कह दें कि यह मेरे दिमाग में तो है लेकिन मैं उस पर सोच विचार कर के उत्तर दूंगा, क्या यह उचित है । क्या इस बलीक को ध्यान में रखते हुए प्रायः इस प्रश्न का उत्तर लोक सभा के अन्दर दिलावायेंगे ।

अध्यक्ष महोदय : मैंने माननीय सदस्य से अज्ञ किया कि अगर मंत्री महोदय कहते हैं कि रिफार्म तो जरूर होंगे लेकिन क्या होंगे यह अभी वह नहीं बतला सकते तो यह कहने का उन को हक है ।

Shri Sinhasan Singh: On a point of order. The Prime Minister has made a statement that some drastic reforms are needed in administration. So says our Home Minister too. Why do they make these statements without knowing what is wrong with the administration? If there is nothing wrong with the administrative set-up why does it require a drastic reform? We must know how the present set-up is wrong. My submission is that they must be clear in their minds as to what is wrong in the administration and what reform they want to make. If they are not clear about these things in their minds, why should they come out making statements like this?

Mr. Speaker: I am not in a position to give that advice to the Ministers.

Shri Sinhasan Singh: When I make a statement I should know the facts relating to that statement.

Mr. Speaker: When he becomes a Minister, perhaps he would perform like that but I cannot say anything about it now.

Shri Kapur Singh: Sir, when the hon. Minister on behalf of the Government holds out a threat that radical reforms are contemplated in certain fields, it is naturally a very disturbing element as far as hon. Members of this House are concerned. It is, therefore, natural for them to want to know as to what might be the direction or the general nature of these radical reforms. He cannot possibly make such a statement from out of void. There must be something definite and concrete in his mind with regard to the general direction in which these radical changes are contemplated. Therefore, to try to be vague in answering the questions which are being put on this point, I think, is something which is improper, and you should make your observations on this.

Mr. Speaker: I cannot solve philosophical riddles.

Shri A. P. Jain: May I know whether it is the intention to completely scrap off the present system and to substitute another system, say, after the Russian pattern or the American pattern, or to keep the basic pattern as it is and make changes in it?

Shri Nanda: That is exactly the reason why I thought I should not spell things out.

Mr. Speaker: Next question. Shri Tantia.

Shri A. P. Jain: Sir, my question has not been answered; it is a very specific question.

Mr. Speaker: Let us proceed further; we have already spent so much time on it.

Migration Certificates for Refugees

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*210. { **Shri Rameshwar Tantia:**
Shri Hmatsingka:
Shri Bishanchander Seth:
Shri B. P. Yadava:
Shri Dhaon:

Will the Minister of Rehabilitation be pleased to state:

(a) whether Government have decided to allow entry to India of only those refugees from East Pakistan who possess migration certificates;

(b) how many persons have so far crossed into India without such certificates; and

(c) the reasons that compelled Government to introduce such a scheme?

The Minister of Rehabilitation (Shri Tyagi): (a) No.

(b) In answer to part (b) I have brought the figure up to date. Out of a total of 6,84,351 persons who crossed the border up to the 12th September, 1964, 3,77,414 are reported to have come without documents.

(c) Does not arise.

Shri Rameshwar Tantia: May I know whether it is a fact that in Assam there are still six lakhs of refugees without migration certificates and, if so, what steps have the Government taken to find out the exact number in Assam and to give them relief and rehabilitation?

Shri Tyagi: As I have already said, there are a number of DPs who have come without migration certificates, and they have been recognised as qualified for all relief and rehabilitation benefits.

Shrimati Renu Chakravartty: He must speak into the mike, Sir.

Mr. Speaker: While the hon. Minister replies, he should reply to me.